

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

7

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24.01.2019,

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBAER :
PETITION NUMBER : TCP/105/2016
NAME OF THE PETITIONER(S) : SAVITHRI VASANTH KUMAR
NAME OF THE RESPONDENT(S) : ANJU FARMS PVT LTD + 3
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
-------	-------------------	-------------	-----------

REPRESENTATION BY WHOM

R. Bharath Kumar
S. Venkatesh

Counsel for R-II

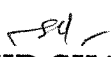


Pranjal Mehta
Partha Venkateswaran

Counsel for Petitioners

ORDER

Counsels for both the parties are present. As seen from the Order dated 10.12.2018, the Counsel for R2 & R3 caused appearance and the ex-parte Order dated 02.11.2018 was set aside. A direction was given to the Counsel for the Respondents to file reply within two (2) weeks, however, no reply has been filed. Today the Counsel for R2 caused appearance. No representation on behalf of R3, therefore R3 is proceeded **ex-parte**. The Counsel for R2 is given last and final opportunity for filing reply, failing which the right of filing reply shall stand forfeited. Put up on **26.02.2019 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)